

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1000

ANSWERED ON:02.03.2015

PENSION LAWS

Lakhanpal Shri Raghav;Tadas Shri Ramdas Chandrabhanji;Verma Shri Rajesh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to increase the wage ceiling for coverage under the Employees Provident Fund (EPF) Act, 1952 and if so, the details thereof;
- (b) whether there is also any proposal to review and amend certain rules of the EPF and Pension Laws, 1995 and or people working in private sector;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government has set up a committee in this regard and if so, the details thereof;
- (e) the details of benefits likely to be available to the employees as a result thereof; and
- (f) whether the Government proposes any review/new policy regarding Minimum Pension Scheme for Uttar Pradesh and if so, the details thereof?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): The wage ceiling for membership under the three schemes framed under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 has been increased from Rs.6,500/- per month to Rs.15,000/- per month vide Gazette Notification No.G.S.R.No.609(E) dated 22.08.2014 with effect from 01.09.2014.
- (b) & (c): Employees' Provident Funds Scheme, 1952, Employees' Pension Scheme, 1995 and Employees' Deposit-Linked Insurance Scheme, 1976 under Employees' Provident Funds & Miscellaneous Provisions Act, 1952 are reviewed regularly and suitable amendments are made from time- to- time.
- (d): No, Madam.
- (e): Does not arise in view of reply to part (d) of the Question above.
- (f): There is no state specific Scheme under EPF & MP Act, 1952.